

स्थापित करने संबंधी कोई प्रस्ताव सरकार के विचाराधीन है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसकी स्थापना करने का प्रमुख उद्देश्य क्या है; और

(ग) मानव अंगों के अवैध रूप से हो रहे व्यापार को रोकने के लिये सरकार द्वारा क्या आवश्यक कार्यवाही की जा रही है?

स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्यमंत्री (श्री सलीम इकबाल शेरवानी): (क) सरकार ने अखिल भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली में एक आर्गन रिट्रीवल और बैंकिंग ओरगनाइजेशन स्थापित करने का निर्णय लिया है।

(ख) इस कार्य में अस्पताल, संगठन और व्यक्ति मुख्य भागीदार होंगे। बैंक स्थापित करने का मुख्य उद्देश्य मानव अंगों का सही और बराबर वितरण तथा उनका ईष्टतम उपयोग है।

(ग) मानव अंग प्रतिरोपण अधिनियम 1994 में मानव अंगों के अवैध व्यापार को रोकने के लिए सजा का प्रावधान है।

Satellite TV channels operating in the country

2380. SHRI R. K. KUMAR: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) the names of Satellite TV Channels operating in the country with the names of companies owing and operating these Channels;

(b) date of commencement of transmission of each one of them and to which Satellite each one of them is tied up for transmission;

(c) whether the programmes of these channels are subject to censorship; and

(d) if not, in what way Government propose to regulate the programme content of the channels in terms of the recent Delhi High Court ruling to that effect?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) to (d) Information is being collected and will be laid on the Table of the House.

Supply of Synthetic Milk in U.P., Rajasthan and Himachal Pradesh

2381. MAULANA OBALDULLAH KHAN AZMI:
SHRI O.P. KOHLI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some unscrupulous milk suppliers of U.P., Rajasthan and Himachal Pradesh are supplying in Delhi Synthetic milk made by mixing refined oil, caustic soda, urea and detergent, posing serious health hazards to infants, pregnant women, old people and others;

(b) if so, whether Government have considered the ramifications of such synthetic milk, if spread throughout the country;

(c) if so, whether Government propose to amend the Food Adulteration Act to provide for summary trial of food adulterators and other deterrents; and

(d) if so, by when, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b) The Government of National Capital Territory of Delhi has reported that although some samples of milk products not conforming to Prevention of Food Adulteration standards have been detected, in no case urea, refined oil or caustic soda were found.

(c) and (d) The existing provisions in the Prevention of Food Adulteration Act and Rules thereunder are adequate, to deal with food adulterators through a summary trial. The Food Health Authorities of all States have also been advised to step up surveillance measures and take appropriate legal action against the offenders.

Report of Law Commission

2382. SHRI SOM PAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) when was the Law Commission set up;

(b) how many Reports the Law Commission has since then submitted to Government and what have been its major recommendations;